बकाया हैं। इसमें अब बिल्ड र्स का नेक्सस और जुड़ गया है और इन पर उस तरह की धाराएं नहीं लगती हैं, जैसी सामान्य लोगों पर लगती हैं। जब वी.पी.सिंह जी देश के वित्त मंत्री थे, उन्होंने देश के एक बड़े पुंजीपति के खिलाफ वॉरंट निकाला था, जो पुणे के थे, मैं नाम नहीं लेना चाहता और रात को 12 बजे जज साहिबान बैठे और उन्होंने उनको जमानत दे दी। ऐसा किसी सामान्य केस में नहीं होता है, लेकिन जो पैसे वाले हैं, अदालत जब चाहे उनके डिस्पोजल पर हो जाती है, तो मैं कहना चाहता हूं कि यह अकेला केस नहीं है। एक बिचौलिया है और जो भूषण स्टील का उपाध्यक्ष है, उसकी एसेट्स की कोई सीमा नहीं है, लेकिन चालीस हजार करोड़ रुपए उस पर बकाया हैं। एक और पूंजीपति है, उसका जिक्र करना ठीक नहीं है। आईडीबीआई बैंक के पास ऑलरेडी 950 करोड़ रुपए का बैड़ लोन है। उसके बाद भी बैंक उसको लोन दे रहे हैं। इसके अतिरिक्त पोलिटिकल वर्कर्स, चाहे इधर के हों या उधर के हों, बैंकों में डायरेक्टर लग जाते हैं, अखबारों की सुर्खियां बनती हैं। ये जो बैंक के डायरेक्टर हैं, भूपेन्द्र सूरी, उन्होंने अपनी एक बेटी को, जो हमारे नोएडा से एमबीए करके गयी, 17 जुलाई 2012 को डायरेक्टर बना दिया। पोलिटिकल वर्कर बनेगा तो अखबारों में सूर्खियां बनेंगी की फलां कमेटी का अध्यक्ष क्यों बना दिया है? सर, मैं आपके माध्यम से कहना चाहता हूं कि एक बिल्डर का और बैंक के सीएमडी या एमडी, जो भी हैं, उनका नेक्सस हो गया है। एक नया पैसा जेब में नहीं है, जमीन ली, बैंक में एप्लाई किया, पैसे दे दिए। अभी नोएडा में सुपरटेक के जो मालिक हैं, उनकी दो चालीस मंजिला बिल्डिंग गिराने के आदेश दिए हैं क्योंकि उनसे उस तरह की फॉर्मेलिटीज़ पूरी नहीं कीं। सर, मार्च 2011 में युको बैंक के जो विलफुल डिफॉल्टर्स थे, वे 78 थे और 2013 में यह संख्या 317 हो गयी? किस बात का इनाम उन्हें दिया गया? ...(समय की घंटी)...

MR. DEPUTY CHAIRMAN: Your time is over. Now Shri P. Rajeeve. खत्म हो गया। टाइम खत्म हो गया। मैं क्या करूं?

श्री के सी. त्यागी:*

श्री उपसभापति: त्यागी जी, टाइम खत्म हो गया है। क्या फायदा होगा? It is not going on record. माइक ऑफ है। You should compress your statement to three minutes. Otherwise, your important sentence, that is, the last sentence, will not come on record.

SHRI P. RAJEEVE (Kerala): Sir, my four seconds have been taken by the Chair.

MR. DEPUTY CHAIRMAN: I will give you those four seconds!

Delay in declaration of special trains on onam festival in Kerala

SHRIP. RAJEEVE (Kerala): Sir, Onam is the national festival of Kerala. Irrespective of religion and caste, all Malayalis celebrate Onam. As you are well aware lakhs of Malayalis are working outside the State, most of them want to come to Kerala and enjoy the festival along with their families. But they are compelled to depend on trains to reach home from different parts of the country, like Delhi, Mumbai, Bengaluru, Chennai, etc. Sir, we have always demanded for special trains from different cities to Kerala. But the Railways never take it seriously. It is true that they declare some special trains in the festival season, not only on Onam but on other festivals also. But this is for name's sake only. They declare

^{*}Not recorded.

these trains at the last moment. Nobody can plan their travel according to this. As a result, the special trains run without commuters. At the same time, we could not get a ticket even in the waiting list. We checked the ticket position in Kerala Express from Delhi to Trivandrum, in Mangla Express, in Rajdhani, in Chennai Mail, and in Island Express from Bengaluru. We could not get a berth even in the waiting list after 15th September. This is a very serious situation. We have always been demanding for the special trains. I think the Government should take it seriously. Please declare the special train as early as possible so that Malayalis and other commuters can plan their travels accordingly.

SHRI D. RAJA (Tamil Nadu): So that non-Malayalis can also go there!

SHRI P. RAJEEVE: Yes, Sir, non-Malayalis also, and some son-in-laws of Kerala can also come there.

MR. DEPUTY CHAIRMAN: Yes, the son-in-law is also there.

SHRI P. RAJEEVE: They can also come to Kerala and enjoy the festival with their wives' families. So, I urge upon the Government to declare special trains as early as possible from Delhi, Chennai, Bengaluru, Mumbai and other important cities to Kerala.

SHRI D. RAJA: Sir, I associate myself with the matter raised by Shri P. Rajeeve.

SHRI K.N. BALAGOPAL (Kerala): Sir, I also associate myself with the matter raised by Shri P. Rajeeve. Hon. Deputy Chairman can also associate.

MR. DEPUTY CHAIRMAN: No Parliamentary Affairs Minister is here.

SHRI P. RAJEEVE: Sir, the Leader of the House is here.

SHRI D. RAJA: Sir, you should also associate.

MR. DEPUTY CHAIRMAN: Are you associating?

SHRI D. RAJA: Yes, certainly.

MR. DEPUTY CHAIRMAN: You are the son-in-law of Kerala. All the names of Members associating may be added. I am also associating with this.

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, I also associate myself with the matter raised by Shri P. Rajeeve.

SHRI M.P. ACHUTHAN (Kerala): Sir, I also associate myself with the matter raised by Shri P. Rajeeve.

SHRI RAJEEV CHANDRASEKHAR (Karnataka): Sir, I also associate myself with the matter raised by Shri P. Rajeeve.

SHRIMATI VIJILA SATHYANANTH (Tamil Nadu): Sir, I also associate myself with the matter raised by Shri P. Rajeeve.

DR. T.N. SEEMA (Kerala): Sir, I also associate myself with the matter raised by Shri P. Rajeeve.

SHRIMATI JHARNA DAS BAIDYA (Tripura): Sir, I also associate myself with the matter raised by Shri P. Rajeeve.

SHRI C.P. NARAYANAN (Kerala): Sir, I also associate myself with the matter raised by Shri P. Rajeeve.

SHRIMATI RAJANI PATIL (Maharashtra): Sir, I also associate myself with the matter raised by Shri P. Rajeeve.

MR. DEPUTY CHAIRMAN: Hon. Leader of the House, it is a genuine demand of the House. . . . (*Interruptions*)... The Chair also associates with this.

SHRI K. N. BALAGOPAL: Sir, whether the Chair can associate? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Okay. Now, Shri Pavan Kumar Varma.

Continued cross-border incursions from Pakistan

SHRI PAVAN KUMAR VARMA (Bihar): Mr. Deputy Chairman, Sir, I stand here to raise a matter related to our relations with Pakistan. Sir, since the new Government has come to power, there have been 19 ceasefire violations. As you are aware, when there are unprovoked diversionary violations in terms of firing across the border, they are usually a cover for the infiltration of militants and terrorists from Pakistan into India, and, they have been trained in the countless terrorist camps which continue to operate in Pakistan. Sir, the consequence of such action is that later in the winter months in the year, in the Valley and elsewhere, we are likely to see a great many terrorists who have come across as a result of this diversionary cross-border firing from Pakistan, and, 19 incidents have taken place in the last two months.

Just yesterday, there was a daring attack on a BSF convoy in which six people were injured, which is a proof of the fact that the terrorist activities in the valley have increased and not decreased. My question before the House is: What is our policy position on this situation? Prior to the elections, the Party, which is now in power, had taken a line, which was an exceptionally hard line, on any kind of interaction with Pakistan. Immediately on coming to power, we invited Prime Minister of Pakistan, Nawaz Sharif, which was a good gesture. But while he was still in India, there was a critique of his activities in backing this kind of activity from Pakistan, which lost him all sympathy in Pakistan and which further strengthened the hard -core groups backing terrorists and other actions against India. Now, Sir, we hear that there are going to be Foreign Secretary level talks on August 25th. There is no agenda. These are talks about talks. There is no composite agenda. On 13th June, the Government issued a statement that peace on the border is a pre-condition for normal